

LOK SABHA

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BULLETIN-PART II  
(General Information relating to Parliamentary and other matters)

Nos. 275-278]

[Friday, July 12, 2024/ Ashadha 21, 1946 (Saka)

No. 275

Table Office

**Time for giving notices under rule 377 for the week commencing Monday, 22<sup>nd</sup> July, 2024**

Members are informed that notices for raising matters under Rule 377 valid for the week commencing Monday, 22<sup>nd</sup> July, 2024 shall be entertained from 1000 hrs. on Thursday, 18<sup>th</sup> July, 2024.

The notices received between 1000 hrs. and 1030 hrs. on Thursday, 18 July, 2024 shall be deemed to have been received at the same point of time and these shall be balloted to determine the *inter-se* priority of Members. Notices received subsequently shall be arranged in accordance with the date and time of receipt.

**A Member is permitted to raise not more than one matter during a week. Besides, the notice should not raise more than one issue.**

**Members are requested to give a suitable subject/heading to the matter to be raised under Rule 377.**

Members are further requested to give the text of the matter alongwith the notice.

Special attention of Members is invited to the provisions of Rule 377A (i) and (v) which state that in order that a notice may be admissible, it shall *inter-alia* satisfy the following conditions:-

377A(i) it shall not refer to a matter which is not primarily the concern of the Government of India;

377A(v) it shall not contain arguments, inferences, ironical expressions imputations, epithets or defamatory statements.

Accordingly, notices attracting the above provisions shall be non-admissible.

Kind cooperation of Members in this regard is solicited.

No. 276

Table Office

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**Process to submit notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197**

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of

Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted **preferably in the online mode**;
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that are admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting;

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

- (viii) **Notices of Urgent Public Importance under Calling Attention (Rule 197) shall be entertained from 18.07.2024.**

Kind cooperation of Hon'ble members is solicited.

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**No. 277**

**Computer (Hardware & Software) Management Branch (Software Unit)**

**Training Programme for PA/PS of Members of 18th Lok Sabha on the steps to access/usage of Sansad e-mail Id and Member's Portal .**

Hon'ble Members of Lok Sabha are informed that a training programme for PA/PS to Members will be held virtually from 15.07.2024 to 19.07.2024 from 11:00AM to 12:00 PM. to help them to familiarize with the steps to access NIC e-mail Id and Member's Portal from Digital Sansad webiste and

various facilities provided to MPs in the Member's portal and its usages.

PA/PS of Members of Lok Sabha may be requested to attend the training programme virtually *via* accessing the link mentioned below:

**Agenda: Training Programme on the steps to access/usage of Sansad e-mail Id and Member's Portal for the PA/Ps of Members of Lok Sabha**

<https://lss.webex.com/lss/j.php?MTID=m5941ca3ae3afcac0c0b67640210504b5>

**Monday, July 15, 2024 11:00 AM, Indian Standard Time**

**Occurs every day effective from 15/7/2024 to 19/7/2024 from 11:00 AM to 12:00 PM, Indian Standard Time**

**Meeting number: 2512 845 8070**

**Password: Training@1234**

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**No. 278**

**Question Branch**

**Result of Ballots of Notices of Starred and Unstarred Questions**

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 12<sup>th</sup> July, 2024 for the sitting of Lok Sabha to be held on 30.07.2024 was held in the presence of Shri Mohibullah, MP and Mohd. Aftab Alam , Director, Lok Sabha Secretariat in Outer Cabin, Committee Room 'E', of Parliament House Annexe, New Delhi. A total of 1053 notices were received, whereas 242 Members participated in the ballot for 30.07.2024.

2. The result of the ballots has been uploaded on the Homepage *viz.* loksabha.nic.in.

**UTPAL KUMAR SINGH**  
**Secretary General**